



IN THE HIGH COURT OF KARNATAKA AT BENGALURU

DATED THIS THE 16TH DAY OF MARCH, 2026

PRESENT

THE HON'BLE MR. VIBHU BAKHRU, CHIEF JUSTICE

AND

THE HON'BLE MR. JUSTICE C.M. POONACHA

CIVIL CONTEMPT PETITION NO. 302 OF 2025

BETWEEN:

1. SRI A. SAMPATH KUMAR
S/O LATE ARMUGAM MUDALIAR
AGED ABOUT 56 YEARS
EX-FIRST DIVISION CLERK
V.V.N.L. EMPLOYEES CO-OPERATIVE
SOCIETY LTD., SHVANASAMUDRA (BLUFF)
MALAVALLI TALUK
MANDYA DISTRICT - 571 437

...COMPLAINANT

(BY SRI MOHAMED NASIRUDDIN, ADVOCATE (ABSENT))

AND:

1. VVNL EMPLOYEES CO-OPEARATIVE SOCIETY LTD.
NOW ITS NEW NAME IS C.P.S
(CAUVERY POWER SCHEME)
CO-OPERATIVE SOCIETY LTD.
REPRESENTED BY ITS PAID SECRETARY
SRI BABU S/O PALANIYAPPA
AGED 42 YEARS
SHIVANASAMUDRA (BLUFF)
MALAVALI TALUK
MANDYA DISTRICT - 571 437





2. V.V.N.L EMPLOYEES CO-OPERATIVE SOCIETY LTD.
NOW ITS KNEW NAME IS
C.P.S. (CAUVERY POWER SCHEME)
CO-OPERATIVE SOCIETY LTD.
REPRESENTED BY ITS PRESIDENT
SRI PRASADEGOWDA
S/O B.S. SINGRIGOWDA
AGED 51 YEARS
SHIVANASAMUDRA (BLUFF)
MALAVALLI TALUK
MANDYA DISTRICT - 571 437
3. THE ASSISTANT REGISTRAR OF
CO-OPERATIVE SOCIETY
MYSORE SUB DIVISION
MYSORE - 570 001
4. JOINT REGISTRAR OF
CO-OPERATIVE SOCIETIES
MYSORE SUB DIVISION
MYSURU - 570 004

...ACCUSED

(SRI S.H. RAGHAVENDRA, AGA FOR R-2 & 3)

THIS CCC IS FILED UNDER SECTION 11, 12 AND 2(b) OF THE CONTEMPT OF COURT ACT, 1971 R/W ARTICLE 215 OF THE CONSTITUTION OF INDIA PRAYING TO INITIATE CONTEMPT OF COURT PROCEEDINGS AGAINST THE ACCUSED FOR THE OFFENCE AND PUNISH THE ACCUSED FOR NOT OBEYING/COMPLYING THE ORDER PASSED BY THIS HON'BLE COURT IN W.P.NO.8061/2019 (CS-RES) DATED 02.01.2024. AS PER ANNEXURE-A & ETC.

THIS PETITION, COMING ON FOR ORDERS, THIS DAY, ORDER WAS MADE THEREIN AS UNDER:



CORAM: HON'BLE MR. VIBHU BAKHRU, CHIEF JUSTICE
and
HON'BLE MR. JUSTICE C.M. POONACHA

ORAL ORDER

(PER: HON'BLE MR. VIBHU BAKHRU, CHIEF JUSTICE)

1. None appears for the complainant.
2. The learned counsel for the complainant has filed a memo stating that the accused has made the requisite payments and the present complaint be dismissed as withdrawn.
3. The complaint is, accordingly, dismissed.

**Sd/-
(VIBHU BAKHRU)
CHIEF JUSTICE**

**Sd/-
(C.M. POONACHA)
JUDGE**